

**The Tripura Panchayats (Gaon Panchayat Budget)
Rules, 1986**

TRIPURA



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GOVERNMENT OF TRIPURA
PANCHAYAT DEPARTMENT

No. F. 6(4-44)-GL/PR/85

Dated, Agartala, the 19th December, 1986

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 139 of the Tripura Panchayats Act, 1983, the State Government hereby makes the following rules, namely :

1. (1) Short title and commencement:—

These rules may be called the Tripura Panchayats (Gaon Panchayat Budget) Rules, 1986.

(2) They shall come into force on and from the date of their publication in the official gazette.

2. Definitions :—

(1) In these rules, unless the context otherwise requires—

(a) "Act" means the Tripura Panchayats Act, 1983 (Tripura Act No. 1 of 1984).

(b) "Block Development Officer" includes, where there is no Block Development Officer, an Additional Block Development Officer.

(c) "Form" means a Form appended to these rules and includes a translation thereof in Bengali or English.

(d) "Section" means a section of the Act.

(2) Words and expressions used but not defined in these rules shall have the meanings respectively assigned to them in the Act.

3. Preparation of Budget of Estimated receipts and disbursement of the Gaon Panchayats :—

The Panchayat Secretary of the Gaon Panchayat shall, under the directions of the Pradhan, prepare by the 10th October of each year the draft budget of estimated receipts and disbursements for the following year in Form A-I and Form A-II.

4. Consideration of Budget by the Gaon Panchayat :—

The draft budget so prepared shall be considered at a meeting of the Gaon Panchayat to be specially convened by the Pradhan for this purpose on or before the 20th October of each year. The Panchayat Secretary of the Gaon Panchayat shall revise the budget, if necessary, under the direction of the Pradhan, having regard to the recommendations of the Gaon Panchayat, by the 24th October of each year.

5. Reconsideration of the Budget by the Gaon Panchayat and submission of the same to the Block Development officer :—

The budget so revised shall then be reconsidered and finalised at a meeting of the Gaon Panchayat to be specially convened on or before the 10th November in each year. The budget so finalised in Form A-I and A-II shall then be submitted by the Panchayat Secretary of the Gaon Panchayat to the Block Development Officer having jurisdiction over the area of the Gaon Panchayat on or before the 14th November in each year for approval.

6. Consideration and approval of the Budget by the Block Development officer :

On receipt of the budget the Block Development Officer may on or before the 1st December in each year, either approve budget or return it to the Gaon Panchayat concerned for such modifications as the Block Development officer may direct.

Provided that where the budget so prepared or part thereof relates to any fund of the Autonomous District Council for any specific purposes assigned by the Council, the budget or the part thereof, as the case may be, should be submitted and approved by the said Council before the same is submitted to the Block Development Officer.

7. Modification of the Budget by the Gaon Panchayat :—

The Gaon Panchayat shall, at a meeting specially convened for the purpose on or before the 15th December in each year, make such modifications of the budget as directed by the Block Development Officer. The Gaon Panchayat shall consider such modifications and pass the budget on or before the 20th December for approval.

Provided that where the Gaon Panchayat does not agree with the recommendations of the Block Development officer, the matter shall be referred by it to the Director of Panchayats whose decision shall be final and the budget shall be deemed to have been passed with or without modification by the 31st March preceeding the year to which the budget relates.

8. Preparation and approval of the Budget by the Block Development officer :

If a Gaon Panchayat fails to submit the budget before the Block Development Officer under sub-section (2) of Section 76 on or before 20th December in each year for approval, the Block Development Officer may call upon the Gaon Panchayat to furnish such information as it may require within a stipulated time and may prepare the budget as required under sub-section (1) and the budget so prepared by him on or before 31st March shall be deemed to have been passed by the Gaon Panchayat and approved by him :

Provided that where the Gaon Panchayat does not furnish the information within the stipulated time the Block Development officer shall prepare the budget on the basis of such information as may be available with him.

9. Preparation of supplementary estimate providing for modification of the Budget of the Gaon Panchayat and approval thereof :—

(1) A Gaon Panchayat may prepare in each year by 20th February of the year to which the budget relates a supplementary estimate in Form A-I and Form A-II providing for any modification of its budget and shall submit it to the Block Development Officer by 25th February for approval. The procedure laid down in rules 4 to 8 shall be followed as far as practicable by the Gaon Panchayat and the Block Development Officer in this regard.

(2) If any special situation arises when a Gaon Panchayat receives any special allotment of funds, the estimates of which have not been included either in the budget or in the supplementary estimates, the Gaon Panchayat shall, modify the supplementary estimates and forward the same to the Block Development Officer for approval.

10. Reappropriation of fund in the supplementary estimates :—

The amount provide under any head of account in the budget of the Gaon Panchayat, as approved by the Block Development Officer may, by a resolution of the Gaon Panchayat, be transferred by reappropriation to any other head of account, provided that no reappropriation shall be made—

- (i) in respect of fund placed at the disposal of the Gaon Panchayat by any Department of the State Government or by any local authority or by any other organisation for a specific purpose, without the approval of such Department or local authority or organisation ;
- (ii) Without adequate provision to discharge the obligatory liabilities of the Gaon Panchayat acquired either under the Act or under the rule made under the Act or under the condition of any grant made by the State Government or any local authority or any other organisation.

11. Power to vary Dates :—

The Director of Panchayats may, on the recommendation of the Block Development Officer, by an order in writing and stating the reasons therefor, vary under special circumstances the date or dates fixed under rules 3,4,5,6, and 7.

FORM A-I

(See rules 3, 5 and rule 9(1))

Estimates of Receipts and Disbursement of the.....
 Gaon Panchayat for the year.....
 Name of the Gaon Panchayat.....under
 the.....Block under the.....District.

INCOME

Head of Receipts	Actuals of the preceding year.	Sanctioned estimate (Income of the current year).	Actual receipts for the 1st six months of the current year.	Probable income for the next six months of the current year.	Supplementary (Revised) estimate for the next year.	Estimate for the next year.	Remarks.
1	2	3	4	5	6	7	8
1. Opening Balance Grant-in-aid/ contribution. 2. Contribution/Grant by the State Government for Maintenance of other staff of Gaon Panchayat. a) Salary and Allowances. b) Provident Fund c) Gratuity..... d) Miscellaneous..... 3. Contribution/Grant from Government (Central/State) for any other purpose. 4. Contribution/Grant from Government (Central/State) for special purpose. (i) Incentive Grant: (a) Non-Plan State Assistance. (b) Plan Assistance. (ii) Matching Grant : (a) Non-Plan State Assistance. (b) Plan Assistance (iii) Other Grants (if any)							

Head of Receipts	Actuals of the preceding year	Sanctioned estimate (Income of the current year)	Actual receipts for the 1st six months of the current year.	Probable income for the next six months of the current year.	Supplimentary (Revised) estimate for the next year	Estimate for the next year	Remarks.
1	2	3	4	5	6	7	8
5. Contribution/Grant from Autonomous District Council/any other local authority.							
TAX REVENUE							
6. All receipts on account of :							
(i) Taxes levied :							
(a) On land and buildings							
(ii) Fees :							
(a) Building construction fee.							
(b) On registration of vehicle.							
(c) Levied on Plaints and petitions and other processes in suits and cases instituted before any court of law or before the Nyaya Panchayat established for the time being in force.							
(d) For providing sanitary arrangement.							
(ii) Water rate for arrangements for the supply of water for :							
(a) Drinking—							
(b) Irrigation—							
(iv) Lighting Rate							
(v) Conservancy Rate.							

Head of Receipts	Actuals of the proceeding year	Sanctioned estimate (Income of the current year)	Actual receipts for the 1st six months of the current year	Probable income for the next six months of the current year	Supplementary (Revised) estimate for the next year	Estimate for the next year	Remarks.
1	2	3	4	5	6	7	8

7. Additional Stamp duty on :

- (a) All transfers of in movable properties.
- (b) All payment for admission to any entertainment.

NON-TAX REVENUE

- 8. All receipts from State Government for due performances of functions assigned by the State Government.
- 9. All receipts in respect of management of estates and all interests therein vested in the State.
- 10. All receipts from properties and remunerative assets created by Gaon Panchayat.
- 11. All receipts from gifts and contributions and income from trust or endowment.
- 12. All receipts on account of fines and penalties imposed and realised.
- 13. Receipts on account of recovery of cost of works carried out.

Head of Receipts	Actuals of the preceding year	Sanctioned estimate (Income of the current year)	Actual receipts for the 1st six months of the current year.	Probable income for the next six months of the current year.	Supplementary (Revised) estimate for the next year	Estimate for the next year	Remarks.
1	2	3	4	5	6	7	8
LOANS/ADVANCES/ DEPOSITS							
14. Receipts of Loans from Central/State Government.							
15. All other sums received on account of :							
(a) Deposits and Advances							
(b) Loans from financial institutions and other sources.							
(c) Miscellaneous items.							
Total income :							

Signature of the Panchayat Secretary

Signature of the Pradhan

... .. Gaon Panchayat

... .. Gaon Panchayat.

FORM A-II

(See rules 3,5 and rule 9(I))

Estimate of Receipts and Disbursement of the ...
 Gaon Panchayat for the year ... Name of the Gaon Panchayat ...
 ... under the ... Block
 under the ... District.

EXPENDITURE

Head of Expenditure	Actuals of the preceding year	Sanctioned estimate (expenditure) for the current year	Actual (Expenditure) for the 1st six months of the current year.	Probable expenditure for the next six months of the current year.	Supplementary (Revised) estimate for the current year.	Estimate for the next year.	Remarks.
1	2	3	4	5	6	7	8

GENERAL SERVICE

1. Cost of its own administration :
 - (a) Salary and allowances of Staff
 - (b) Provident Fund :
 - (i)
 - (ii)
 - (c) Contingency :
 - (b) Travelling allowance :
 - (i) Staff
 - (ii) Members/ Office-bearers
 - (e) Collection charges for rates, taxes etc.
2. (i) Cost of administration of the Nyaya Panchayat established by any law for the time being in force.
 - (a) Establishment
 - (b) Travelling Allowance
 - (c) Contingencies

Head of Expenditure	Actuals of the preceding year	Sanctioned estimate (expenditure) for the current year.	Actual (Expenditure) for the 1st six months of the current year.	Probable expenditure for the next six months of the current year.	Supplementary (Revised) estimate for the current year.	Estimate for the next year.	Remarks.
1	2	3	4	5	6	7	8
3. (i) Cost of administration of the Nyaya Panchayat established by any other law for the time being in force.							
(a) Establishment							
(b) Travelling Allowance							
(c) Contingencies							
(ii) Payment of compensation as sanctioned by Nyaya Panchayat for any loss or injury caused by an offence.							
SOCIAL, COMMUNITY AND ECONOMIC SERVICES							
4. Outlay on obligatory duties.							
5. Outlay on assigned duties.							
6. Outlay on discretionary duties.							
7. Control of building operations.							
8. Maintenance of public streets, wafar ways, etc.							

Head of Expenditure	Actuals of the preceding year	Sanctioned Estimate (expenditure) for the current year	Actual (expenditure) for the 1st six months of the current year	Probable expenditure for the next six months of the current year	Supplementary (Revised) estimate for the current year.	Estimate for the next year.	Remarks.
1	2	3	4	5	6	7	8
9. Regulatory duties in respect of improvement of sanitation, polluted water supply, prevention of the growth of waterhyacinth or other weed, and work carried out by the Gaon Panchayat on the failure of any person.							
10. Epidemic controls.							
11. Performance of functions delegated by the State Government.							
12. Management of estates and all interests therein vested in the State.							
LOANS/ADVANCE/DEPOSITS							
13. Repayment of loans, interest, etc.							
14. Refund of deposit and advances.							
15. Miscellaneous expenditure.							
Total expenditure :							

Signature of the Panchayat Secretary
.....Gaon Panchayat.

Signature of the Pradhan
.....Gaon Panchayat.

By order of the Governor,
S. W. Tenzing
Secretary to the
Government of Tripura.